समझता हूं कि जीरम घाटी की जो घटना घटित हुई, उसमें एसओपी का वॉलेशन कहीं पर नहीं हुआ है, बल्कि मेरी जो अब तक की जानकारी है, और जानकारी भी मैं अपनी तरफ से लेने की कोशिश करूंगा, लेकिन अब तक जो जानकारी प्राप्त हुई है, उसके अनुसार शायद यह सूचना भी दी गई थी कि जिस मार्ग से वे गुजरने वाले थे, उस मार्ग से यह convoy न गुजरे ।

SHRI DIGVIJAYA SINGH: Sir ...(*Interruptions*)...

MR. CHAIRMAN: No discussion on this. ...(*Interruptions*)... Question No. 402 ...(*Interruptions*)...

SHRI DIGVIJAYA SINGH: Sir, the statement is incorrect. ...(*Interruptions*)...

MR. CHAIRMAN: If you find the statement incorrect or misleading, please raise it up. ...(*Interruptions*)...

SHRI DIGVIJAYA SINGH: The fact remains that the Government in Chhattisgarh was responsible for the ...(*Interruptions*)... This is highly objectionable. ...(*Interruptions*)...

MR. CHAIRMAN: If the answer is inaccurate, there is a procedure for raising it. ...(*Interruptions*)...

SHRI DIGVIJAYA SINGH: We have evidence to prove that the Government of Chhattisgarh ...(*Interruptions*)...

MR. CHAIRMAN: Question 402.

Implementation of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979

*402. DR. E. M. SUDARSANA NATCHIAPPAN : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is implementing the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 and rules framed thereunder ;

(b) if so, whether workmen were looked after and compensation provided by Government after the Moulivakkam and other incidents and death of migrant workmen; and

(c) if not, the proposal for protecting workmen migrating towards Tamil Nadu from Odisha, Andhra Pradesh, Bihar, Assam and other States?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI NARENDRA SINGH TOMAR): (a) to (c) A Statement is Laid on the Table of the House.

Statement

(a) Yes, Sir.

(b) and (c) A 11 storeyed building under construction called 'Trust Heights' collapsed on 28/06/2014 in Moulivakkam near Chennai, Kanchipuram District, Tamil Nadu killing 61 persons and injuring 27 people. Bodies of 60 persons have been identified. Government of Andhra Pradesh paid ex-gratia compensation of ₹ 5 lakhs each to 38 persons who died, ₹ 50,000 each in case of 11 injured persons and special relief of ₹ 25,000 to each family of the 49 affected persons. Government of Odisha has paid a compensation of ₹ 5 lakhs to the family of each deceased numbering 04 and compensation of ₹ 50,000/- each to 03 injured workmen. The Government of Tamil Nadu has paid ₹ 7 lakhs each as compensation for the 14 deceased workmen belonging to Tamil Nadu and ₹ 2 lakhs each for 46 deceased persons of other States and ₹ 50,000 each to 27 injured persons.

The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 is enforced by the appropriate Governments for protecting the migrant workers who is recruited by or through a contractor in one State under an agreement or other arrangement for employment in an establishment in another State. The responsibility for enforcement of the provisions of the Act in establishments under the central sphere lies with the Central Government and for establishments located under the States' sphere lies with the respective State Governments.

DR. E. M. SUDARSANA NATCHIAPPAN: Sir, actually this enactment is 35 years old. During these 35 years, a huge inflow and outflow of migrant labourers have taken place in every State, more specifically in Tamil Nadu. They are coming from Odisha, Bihar, Andhra Pradesh and other States for work in Chennai and places around it. A reply is given that everything lies with the appropriate Government such as to appoint registering officers, etc. Has the Government gone into the issue after this happening? Have the Governments of Tamil Nadu, Andhra Pradesh, Odisha and other States come forward with a proposal to put up appropriate office where registration can be done? Is there any violation found? Has any action been taken on that aspect?

श्री नरेंद्र सिंह तोमर: माननीय सभापति महोदय, अंतर्राज्यिक प्रवासी कर्मकारों की समस्या काफी महत्वपूर्ण है और ये कर्मकार अधिनियम 1979 के अंतर्गत कवर होते हैं, लेकिन उसमें भी सारे जो प्रवासी कर्मकार हैं, वे कवर नहीं हो पाते हैं, क्योंकि जब यह अधिनियम बना था, तो उस समय यह कल्पना की गई थी कि ऐसे कर्मकार जो किसी ठेकेदार द्वारा भरती किए जाएं और किसी समझौते के अंतर्गत किसी दूसरे राज्य में काम करने के लिए जाएं, इस प्रकार के लोग उसमें कवर होते थे, लेकिन आज बढ़ती हुई गरीबी, काम की आवश्यकता, यातायात के बढ़ते हुए साधनों के कारण यह

बहुत आवश्यक हो गया है कि इस विषय पर विचार किया जाए, क्योंकि कर्मकारों के प्रवास करने की संख्या बहुत बढ़ गई है। माननीय सदस्य ने मौलिवक्कम की घटना का ज़िक्र करते हुए प्रश्न किया है, जिसका विस्तृत जवाब मैंने उसमें दिया है। उन कर्मकारों की जब मृत्यु हुई, लगभग 61 लोग उसमें हताहत हुए, 27 लोग घायल हुए, उनको मुआवज़ा इत्यादि देने की बातचीत की गई और तमिलनाडु सरकार ने ऐसे जो अंतर्राज्यिक प्रवासी कर्मकार हैं, उनके सर्वेक्षण के लिए कार्यवाही प्रारंभ की है, एक योजना बनाई है और उस योजना को भी वे हमारे संज्ञान में लाए हैं।

DR. E.M. SUDARSANA NATCHIAPPAN: Sir, under section 33 of this Act, power is given to the Central Government to direct the concerned State Government. Has the Central Government come forward with any direction after this happening ? Also many happenings took place in many States and people lost their lives. What is the position of the Central Government? Will they amend this particular Act or bring new Act for the purpose of protection of migrant labourers?

श्री नरेंद्र सिंह तोमर: माननीय सभापति महोदय, इस प्रकार की घटनाएं न घटें और प्रवासी कर्मकारों की सुरक्षा और उनका संरक्षण हो सके, उन्हें आवश्यक सुविधाएं प्रदान की जा सकें, इस दृष्टि से केंद्र सरकार ने पहल की है। जो समस्याएं सामने आई हैं, उनके अंतर्गत केंद्र सरकार ने आंध्र प्रदेश, ओडिशा, उत्तर प्रदेश, बिहार, झारखंड और छत्तीसगढ़ राज्यों के साथ बातचीत भी की है और एक समझौते पर हस्ताक्षर भी किए हैं। इस समझौते के अंतर्गत उन सरकारों ने यह आश्वस्त किया है कि वे ऐसे प्रवासी कामगारों की सुरक्षा और संरक्षण का पूरा ध्यान रखेंगी और इस दृष्टि से उन सरकारों के द्वारा पहल की गयी है। तमिलनाडु सरकार से भी इस प्रकार की बातचीत की गयी थी, लेकिन अभी उन्होंने समझौता ज्ञापन पर हस्ताक्षर नहीं किए हैं। केंद्र सरकार समय-समय पर इस प्रकार का आग्रह, लगातार अपनी सीमा के अंतर्गत रहकर राज्यों से करती रहती है।

SHRI KALPATARU DAS: Sir, in this recent accident, four workers from Odisha have died and three others have been injured. The State Government has paid compensation to the extent of ₹ 5 lakh each. The hon. Minister has stated that the Act provides that the responsibility for workers working in Central Government establishments lies with the Central Government and if the workers are working in the State Government establishments, the responsibility is that of the State Government. Have the provisions of the Act been duly implemented by the Government of Tamil Nadu?

Sir, the second thing is that the compensation provided in the Workmen Compensation Act and other Acts is very meagre. Sometimes, they get even less than ₹ 1,00,000. Migration from one State to another State is a regular phenomenon. There is no provision in the Act for rehabilitation or giving employment to the kin of the deceased. In this scenario, I would like to know from the hon. Minister whether they are going to amend the law extensively so that the workman, who dies or who is injured, is adequately compensated and the law is implemented in its true spirit.

श्री नरेंद्र सिंह तोमर: माननीय सभापति महोदय, मैंने यह कहा था कि जो अंतर्राज्यिक प्रवासी कर्मकार अधिनियम 1979 है, यह निश्चित क्षेत्र के कामगारों पर लागू होता है। पिछले दिनों मौलिवक्कम में जो घटना घटी, वे श्रमिक इस कानून के अतंर्गत कवर नहीं होते थे इसलिए केंद्र सरकार की ओर से उन्हें कोई मुआवजा नहीं दिया गया, लेकिन जिन स्थापनाओं में वे कार्यरत थे और जिन राज्यों के वे निवासी थे, उन राज्य सरकारों ने उन्हें अपनी ओर से समुचित मुआवजा दिया है। जो अंतर्राज्यिक प्रवासी कर्मकार अधिनियम 1979 है, यह राज्यों में राज्य सरकार के द्वारा लागू किया जाता है और केंद्र सरकार की जो स्थापना है, उनमें केंद्र सरकार सीधे इसको लागू करती है। इसलिए जब 2011 में इसमें संशोधन की बात आयी थी, तब संशोधन भी प्रस्तुत हुआ था, राज्य सभा में ही उसे पुनः स्थापित किया गया था। उसके बाद लोक सभा के माननीय अध्यक्ष जी के द्वारा वह श्रम विभाग की स्थायी समिति को गया। उन्होंने उस पर विचार किया और कुछ अनुशंसाओं के साथ उसे वापस लौटाया। हम उस पर परीक्षण कर रहे हैं। मैं सदस्यों की बात से सहमत हूं कि वर्तमान परिवेश में अप्रवासी कामगारों की समस्याएं बढ़ती जा रही हैं और काम की तलाश में बहुत अधिक मात्रा में एक राज्य से दूसरे राज्य की ओर पलायन हो रहा है। इनकी सुरक्षा और संरक्षण के लिए इसमें संशोधन किए जाने की दृष्टि से विचार होना चाहिए। सरकार इसका परीक्षण कर रही है और हम निश्चित रूप से इसमें आगे कदम उठाएंगे।

SHRI A.V. SWAMY: Sir, I would like to ask about the records of migrant labourers both with the receiving States and the origin States. From Odisha, about two to three lakh labourers go to other States. But neither the other State Governments nor the Government of Odisha have any records about the number of people who are migrating, their background and other details. That is creating a problem of rehabilitation even after they come. No records are maintained. This is my first question.

MR. CHAIRMAN: Only one question, please. This is a supplementary question. You can ask one question. Please ask a question; don't make a statement.

SHRI A.V. SWAMY: Sir, I want to know whether both the States - the State from where the migrant labour go and the State to which they go for work - maintain records of the migrants and their background. This is one. ...(*Interruptions*)... There is one supplementary to this.

MR. CHAIRMAN: Thank you. Now, hon. Minister.

SHRI A.V. SWAMY: Sir, kindly allow me one more.

MR. CHAIRMAN: No, I am sorry.

SHRI A.V. SWAMY: Okay, Sir.

श्री नरेंद्र सिंह तोमर: मानीय सभापति जी, जैसा कि मैंने पूर्व में कहा कि जो श्रमिक किसी ठेकेदार के द्वारा भर्ती करके दूसरे राज्य में किसी भी काम के लिए किसी समझौते के अतंर्गत जाते हैं, वे अंतर्राज्यिक प्रवासी श्रमिक कानून, 1979 के अंतर्गत कवर भी होते हैं। उनका रिकार्ड भी रहता है, लेकिन बड़ी संख्या ऐसे श्रमिकों की है, जिन श्रमिकों की कोई जानकारी न उनके निवासित राज्य में होती है और न ही आने वाले राज्य में होती है, यह बात सच है।

श्री अवतार सिंह करीमपुरी: सर, hon. Minister का जवाब है, "The Government is committed to effectively tackle the LWE problem". ...(*Interruptions*)...

SHRI V. HANUMANTHA RAO: Sir, please give me a chance to ask a question.

श्री अवतार सिंह करीमपुरी: सर, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं कि इस समस्या को tackle करने के लिए सरकार प्रतिबद्ध है, तो क्या इसके बावजूद भी समस्या बढ़ रही है? क्या इसके सोशल कारण, इकनॉमिक कारण, environmental reason के ऊपर भी सरकार ने कोई अध्ययन किया है, अगर कोई अध्ययन किया है, तो सरकार उस पर किस तरीके से आगे बढ़ी है? हम इस समस्या का हल हथियारों के जरिए से नहीं निकाल सकते हैं। इसके जो सोशल, इकनॉमिक और other reasons हैं, उनके बारे में सरकार की क्या नीति है और उसको लेकर सरकार कैसे आगे बढ़ रही हैं?

श्री नरेंद्र सिंह तोमर: माननीय सभापति जी, जो श्रमिकों का पलायन होता है, उसका एकमात्र कारण भूख और गरीबी नहीं माना जाना चाहिए। भूख और गरीबी भी है, लेकिन लोग अधिक आय के लिए भी अपने राज्य से दूसरे राज्य में पलायन करते हैं। मैंने पूर्व में ही यह स्वीकार किया कि वर्तमान परिवेश में पलायन की स्थिति बढ़ रही है। इसलिए सरकार को कोई न कोई प्रक्रिया और विधा इसके लिए ईजाद करनी चाहिए। अगर आवश्यक होगा तो विधान में संशोधन भी करेंगे और प्रक्रिया भी उसके लिए सोचेंगे।

MR. CHAIRMAN: Thank you. Question 403. ...(*Interruptions*)... I can take only three supplementaries. ...(*Interruptions*)...

SHRI V. HANUMANTHA RAO: Sir, allow me to ask one supplementary.

MR. CHAIRMAN: It is not your question. ...(*Interruptions*)...

SHRI V. HANUMANTHA RAO: Sir, Telangana people are going to... ...(*Interruptions*)...

MR. CHAIRMAN: हनुमंत राव जी, please. देखिए, आप सप्लीमैंटरी क्वेश्चन्स के रूल्स जानते हैं। ...(*Interruptions*)...

SHRI V. HANUMANTHA RAO: The ex-gratia they are giving... ...(*Interruptions*)... Why are they not asking ...(*Interruptions*)...

MR. CHAIRMAN: This is not your question. ...(*Interruptions*)...

SHRI V. HANUMANTHA RAO: What is this, Sir ? ...(*Interruptions*)...

MR. CHAIRMAN: Please. आप बैठ जाइए। ...(*Interruptions*)...

SHRI V. HANUMANTHA RAO: Sir, people from Andhra and Telangana... ...(*Interruptions*)... That is why I am asking. ...(*Interruptions*)...